

Government has provided for 69 per cent reservation in Government jobs and educational institutions. In Mandal case, the Supreme Court, has held that all reservation put together cannot exceed 50 per cent. The Tamil Nadu Government, in order to protect the interests of the weaker sections had enacted a law and the same had been incorporated in the Ninth Schedule of our Constitution. The basic intention of doing so was that it would not be, and it cannot be challenged in any court of law. For example, the land ceiling laws of various States are not challenged because they are in the Ninth Schedule.

But the Supreme Court stayed the operation of the reservation law of Tamil Nadu in spite of the fact that it is in the Ninth Schedule, without assigning any reason. The act of Supreme Court amounts to usurping the powers of Parliament. I could not understand as to how whims and fancies of the individuals can override the powers of Parliament. It is strange how the Supreme Court assumes the powers of Parliament. The sanctity of the Constitution is questioned. I would like to know from the Chair, Sir, what steps or measures are you going to take to preserve the powers of Parliament and the sanctity of the Constitution...*(Interruptions)* In the best interests of Scheduled Castes and Scheduled Tribes, weaker sections, backward classes and the most backward classes, the Government has to kindly look into it as well as to preserve the rights of this Parliament and the sanctity of the Constitution.

*[Translation]*

SHRI RAM NAIK (Mumbai North) : Mr. Deputy Speaker, Sir, national convention of the National Fisheries Forum Action Committee representing 70 lakh fishermen was held in Mumbai yesterday. Earlier, the Murari Committee, of which all of us were members, had unanimously recommended in its report that the licences of all the deep sea fishing trawlers should be cancelled within six months. Now it is more than six months. Yesterday, it was announced in the fishermen's Forum, Shri Thomas Kocheri would undertake indefinite fast on the 7th August and there would be *gherao* of all the sea ports in India on 10th August by the fishermen. It would give rise to serious problem affecting not only the fishermen but the people consuming fish also.

As per the recommendation of the House, the Government should invite the National fisheries Forum for discussion and cancel the licences granted to foreign trawlers. Government must take initiative to hold discussion with the Forum otherwise the the seven coastal states would be engulfed is serious crises.

*[English]*

SHRIMATI GEETA MUKHERJEE (Panskura) : All of us have agreed to this and all together move for this. This should be taken up very seriously immediately.

*[Translation]*

SHRI RAM NAIK : All the trade unions viz CITU, BMS, INTHC, HMS have supported this call and you would be able to gauge the seriousness of the situation when all the parts are elsed on 10th August.

*[English]*

All Central unions are supporting this action. It is a serious issue and the Government should take cognisance of this issue.

*[Translation]*

SHRI SYED MASUDAL HOSSAIN (Mursidabad) : There is a great hue and cry about infiltrators, but no attention is being paid to that part of our motherland which is being encroached upon by Bangladesh. There has been consistent land erosion in District Murshidabad by the river Padma Ganga near Bangla Desh border. About 100 villages of our territory are how in Bangladesh due to erosion. We have lost control over that land and the people of Bangla Desh have settled there. This is Indian Territory which is now part of Bangla Desh and the people are with voting that land and utilising the yield for their benefit. We have been raising this issue for the past 16 years but it appears there is no Government to take up this issue.

*[English]*

MR. DEPUTY SPEAKER : This issue requires immediate attention, if it is true.

*[Transiation]*

SHRI SYED MASUDAL HOSSAIN : Bangla Desh is a small and poor country -even then it has built a pucca dam point side of the border. We have been urging the Government for the past 16 years to pay urgent attention to the matter as the people there are becoming landless. When Shri P.C. Shukla was the Minister, he had assured to take some action. Now I want the present Government to stir itself and come to grip with the problem. Let Shri Ram Vilas Paswan reply and inform the House about the action being taken to prevent the loss of Indian territory due to erosion? ultimately it would become a problem of of International border and Government must apprise about the steps being taken...*(Interruptions)*

*[English]*

JUSTICE GUMAN MAL LODHA (Pali) : Sir, this is a very serious matter and we extend our full support to him...*(Interruptions)*

MR. DEPUTY-SEPAKER : Let me say a word on this issue.

*(Interruptions)*

MR. DEPUTY-SEPAKER : This is a very serious matter. Let the matter be looked into.

*(Interruptions)*